

A statement is laid on the Table of the House. [See Appendix III, annexure No. 30].

#### Road Accidents in Delhi

\*917. { Shri D. C. Sharma:  
Shri P. G. Deb:  
Pandit D. N. Tiwari:  
Dr. Ram Subhag Singh:  
Maharajkumar Vijaya  
Ananda:

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that the number of road accidents in Delhi has been on the increase during the past few years despite many steps taken to regulate traffic; and

(b) if so, the further steps proposed to be taken to check the number of accidents?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) and (b). A statement giving the information required is laid on the Table of the House. [See Appendix III, annexure No. 31].

#### Price of Locomotive

\*919. Shri Pangarkar: Will the Minister of Railways be pleased to state:

(a) whether the price of Locomotive manufactured in Chittaranjan has further come down as a result of more production;

(b) if so, to what extent; and

(c) how does it compare with price of Locomotive manufactured in 1960?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) to (c). In 1960-61 the average cost of a W.G. locomotive manufactured by the Chittaranjan Locomotive Works was slightly less than the previous year's cost as indicated below:

1959-60 — Rs. 4.10 lakhs.	Excluding proforma dividend charges.
1960-61 — Approx. Rs. 4.05 lakhs.	

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#### Licensing of River Crafts

\*920. { Shri Raghunath Singh:  
Shrimati Mafida Ahmed:

Will the Minister of Transport and Communications be pleased to state:

(a) whether Government are intending to license river crafts; and

(b) if so, details of the proposal?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) Inland waterways and traffic thereon being a State subject, the powers of the Central Government to legislate for licensing river craft are confined to mechanically propelled vessels. Such vessels are already covered by the Inland Steam Vessels Act, 1917.

(b) Does not arise.

#### Irregular Purchase of Stores by Calcutta Port Commissioners

\*922. { Shri Ram Krishan Gupta:  
Shri Nek Ram Negi:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 1017 on the 6th March, 1961 and state:

(a) whether the Calcutta Port Commissioners in consultation with the Central Government have considered the report of inquiry regarding irregular purchase of stores; and

(b) if so, the action taken thereon?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) and (b). The Calcutta Port Commissioners have accepted the findings of the Inquiry Officer and have decided the action proposed to be taken against the officers who have been found guilty. The next step will be to issue show-cause notices to the delinquent officers. The final decision regarding the punishments to be awarded to them will be taken after giving due consideration to any representation which they may make in reply to these notices.